

FORM No.	ITR-2	INDIAN INCOME TAX RETURN [For Individuals and HUFs not having income from profits and gains of business or profession] (See rule 12) (Please refer instructions)	Assessment Year					
			2	0	2	3	-	2

Part A-GEN GENERAL

PERSONAL INFORMATION	(A1) First name	(A2) Middle name	(A3) Last name	(A4) PAN
	(A6) Flat/Door/Block No.	(A7) Name of Premises/Building/Village		(A5) Status (Tick) <input checked="" type="checkbox"/> Individual <input type="checkbox"/> HUF
	(A8) Road/Street/Post Office	(A14) Date of Birth/ Formation (DD/MM/YYYY)		
	(A9) Area/locality	(A15) Aadhaar Number (12 digit) / Aadhaar Enrolment Id (28 digit) (if eligible for Aadhaar)		
	(A10) Town/City/District	(A11) State	(A13) PIN code/ZIP code	
	(A16) Residential/Office Phone Number with STD code/ Mobile No. 1	(A17) Mobile No. 2		
	FILING STATUS	(A18) E-mail Address-1 (self)	(A19) E-mail Address-2	
(A20) (a1i) Filed u/s (Tick) [Please see instruction]		<input type="checkbox"/> 139(1)-On or before due date, <input type="checkbox"/> 139(4)-After due date, <input type="checkbox"/> 139(5)-Revised Return, <input type="checkbox"/> 92CD-Modified return, <input type="checkbox"/> 119(2)(b)-After condonation of delay		
(a1ii) Or filed in response to notice u/s		<input type="checkbox"/> 139(9), <input type="checkbox"/> 142(1), <input type="checkbox"/> 148, <input type="checkbox"/> 153C		
(a2)		Are you opting for new tax regime u/s 115BAC? <input type="checkbox"/> Yes <input type="checkbox"/> No		
(b)		Are you filing return of income under Seventh proviso to section 139(1) but otherwise not required to furnish return of income? - (Tick) <input type="checkbox"/> Yes <input type="checkbox"/> No If yes, please furnish following information [Note: To be filled only if a person is not required to furnish a return of income under section 139(1) but filing return of income due to fulfilling one or more conditions mentioned in the seventh proviso to section 139(1)]		
(bi)		Have you deposited amount or aggregate of amounts exceeding Rs. 1 Crore in one or more current account during the previous year? (Yes/No)	Amount (Rs) (If Yes)	
(bii)		Have you incurred expenditure of an amount or aggregate of amount exceeding Rs. 2 lakhs for travel to a foreign country for yourself or for any other person? (Yes/No)	Amount (Rs) (If Yes)	
(biii)	Have you incurred expenditure of amount or aggregate of amount exceeding Rs. 1 lakh on consumption of electricity during the previous year? (Yes/No)	Amount (Rs) (If Yes)		

(biv)	Are you required to file a return as per other conditions prescribed under clause (iv) of seventh proviso to section 139(1) (If yes, please select the relevant condition from the drop-down menu)					(Tick) o Yes o No														
(c)	If Revised/Defective/Modified, then enter Receipt No. and Date of filing original return (DD/MM/YYYY)					/ /														
(d)	If filed, in response to a notice u/s 139(9)/142(1)/148/153C or order u/s 119(2)(b) enter Unique Number/ Document Identification Number (DIN) and date of such Notice/Order, or if filed u/s 92CD, enter date of Advance Pricing Agreement					(Unique Number)	/ /													
(e)	Residential Status in India (for individuals) (Tick applicable option)	A. Resident	<input type="checkbox"/> You were in India for 182 days or more during the previous year [section 6(1)(a)] <input type="checkbox"/> You were in India for 60 days or more during the previous year, and have been in India for 365 days or more within the 4 preceding years [section (6)(1)(c)] [where Explanation 1 is not applicable] <input type="checkbox"/> You are a citizen of India, who left India, for the purpose of employment, as a member of the crew of an Indian ship and were in India for 182 days or more during the previous year and 365 days or more within the preceding 4 years [Explanation 1(a) of section (6)(1)(c)] <input type="checkbox"/> You are a citizen of India or a person of Indian origin and have come on a visit to India during the previous year and were in India for a) 182 days or more during the previous year and 365 days or more within the preceding 4 years; or b) 120 days or more during the previous year and 365 days or more within the preceding 4 years if the total income, other than income from foreign sources, exceeds Rs. 15 lakh. [Explanation 1(b) of section (6)(1)(c)]																	
		B. Resident but not Ordinarily Resident	<input type="checkbox"/> You have been a non-resident in India in 9 out of 10 preceding years [section 6(6)(a)] <input type="checkbox"/> You have been in India for 729 days or less during the 7 preceding years [section 6(6)(a)] <input type="checkbox"/> You are a citizen of India or person of Indian origin, who comes on a visit to India, having total income, other than the income from foreign sources, exceeding Rs. 15 lakh and have been in India for 120 days or more but less than 182 days during the previous year [section 6(6)(c)] <input type="checkbox"/> You are a citizen of India having total income, other than the income from foreign sources, exceeding Rs. 15 lakh during the previous year and not liable to tax in any other country or territory by reason of your domicile or residence or any other criteria of similar nature [section 6(6)(d) rws 6(1A)]																	
		C. Non-resident	<input type="checkbox"/> You were a non-resident during the previous year. (i) Please specify the jurisdiction(s) of residence during the previous year - <table border="1"> <thead> <tr> <th>S.No.</th> <th>Jurisdiction(s) of residence</th> <th>Taxpayer Identification Number(s)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td></td> <td></td> </tr> <tr> <td>2</td> <td></td> <td></td> </tr> </tbody> </table> (ii) In case you are a Citizen of India or a Person of Indian Origin (POI), please specify - <table border="1"> <thead> <tr> <th>Total period of stay in India during the previous year (in days)</th> <th>Total period of stay in India during the 4 preceding years (in days)</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> </tr> </tbody> </table>					S.No.	Jurisdiction(s) of residence	Taxpayer Identification Number(s)	1			2			Total period of stay in India during the previous year (in days)	Total period of stay in India during the 4 preceding years (in days)		
S.No.	Jurisdiction(s) of residence	Taxpayer Identification Number(s)																		
1																				
2																				
Total period of stay in India during the previous year (in days)	Total period of stay in India during the 4 preceding years (in days)																			
	Residential Status in India (for HUF) (Tick applicable option)	D. <input type="checkbox"/> Resident <input type="checkbox"/> Resident but not Ordinarily Resident <input type="checkbox"/> Non-resident																		
(f)	Do you want to claim the benefit under section 115H? (applicable in case of resident)					<input type="checkbox"/> Yes <input type="checkbox"/> No														
(g)	Are you governed by Portuguese Civil Code as per section 5A? Tick <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No (If "YES" please fill Schedule 5A)																			
(h)	Whether you are an FII / FPI? Yes/No If yes, please provide SEBI Regn. No																			
(i)	Whether this return is being filed by a Representative Assessee? (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No If yes, please furnish following information -																			
	(1)	Name of the Representative																		
	(2)	Capacity of the Representative (drop down to be provided)																		
	(3)	Address of the Representative																		
	(4)	Permanent Account Number (PAN)/ Aadhaar No. of the Representative																		
(j)	Whether you were Director in a company at any time during the previous year? (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No If yes, please furnish following information -																			
	Name of Company	of	Type of company	PAN	Whether its shares are listed or unlisted	Director Identification Number (DIN)														

			(Drop down to be provided)											
(k)	Whether you have held unlisted equity shares at any time during the previous year? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No													
	If yes, please furnish following information in respect of equity shares													
	Name of company	Type of Company	PAN	Opening balance		Shares acquired during the year				Shares transferred during the year		Closing balance		
	(Drop down to be provided)			No. of shares	Cost of acquisition	No. of shares	Date of subscription / purchase	Face value per share	Issue price per share (in case of fresh issue)	Purchase price per share (in case of purchase from existing shareholder)	No. of shares	Sale consideration	No. of shares	Cost of acquisition
	1a	1b	2	3	4	5	6	7	8	9	10	11	12	13

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Schedule S		Details of Income from Salary												
Name of Employer				Nature of employer (Tick) <input checked="" type="checkbox"/> (drop down to be provided)						TAN of Employer (mandatory if tax is deducted)				
Address of employer				Town/City				State		PIN code/ ZIP code				
1	Gross Salary (1a + 1b + 1c+1d+1e)										1			
	a	Salary as per section 17(1) (drop down to be provided)							1a					
	b	Value of perquisites as per section 17(2) (drop down to be provided)							1b					
	c	Profit in lieu of salary as per section 17(3) (drop down to be provided)							1c					
	d	Income from retirement benefit account maintained in a notified country u/s 89A (choose country from drop down menu)							1d					
	e	Income from retirement benefit account maintained in a country "other than notified country u/s 89A"							1e					
	f	Income taxable during the previous year on which relief u/s 89A was claimed in any earlier previous year.							1f					
<i>(Add multiple rows for Gross Salary in case of more than one employer)</i>														
2	Total Gross Salary (from all employers)										2			
3	Less allowances to the extent exempt u/s 10 (drop down to be provided in e-filing utility) (please refer instructions) (Note: Ensure that it is included in Total Gross salary in (2) above)										3			
3(a)	Less: Income claimed for relief from taxation u/s 89A										3a			
4	Net Salary (2 – 3 – 3a)										4			
5	Deduction u/s 16 (5a + 5b + 5c)										5			
	a	Standard deduction u/s 16(ia)							5a					
	b	Entertainment allowance u/s 16(ii)							5b					
	c	Professional tax u/s 16(iii)							5c					
6	Income chargeable under the head 'Salaries' (4 - 5)										6			

1	Address of property 1		Town/ City		State		Country		PIN Code/ ZIP Code	
Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)										
Your percentage of share in the property (%) <input type="text"/>										
Name of Co-owner(s)			PAN/Aadhaar No. of Co-owner(s)			Percentage Share in Property				
I										
II										
/Tick <input checked="" type="checkbox"/> the applicable option] Name(s) of PAN/ Aadhaar No. of Tenant(s) PAN/TAN/ Aadhaar No. of Tenant(s) (if TDS credit is claimed)										
<input type="checkbox"/> Let out (if let out)										
<input type="checkbox"/> Self-occupied										
<input type="checkbox"/> Deemed let out										
I										
II										
a Gross rent received or receivable or lettable value 1a										
b The amount of rent which cannot be realized 1b										
c Tax paid to local authorities 1c										
d Total (1b + 1c) 1d										
e Annual value (1a – 1d) (nil if self-occupied etc. as per section 23(2) of the Act) 1e										
f Annual value of the property owned (own percentage share x 1e) 1f										
g 30% of 1f 1g										
h Interest payable on borrowed capital 1h										
i Total (1g + 1h) 1i										
j Arrears/Unrealized rent received during the year less 30% 1j										
k Income from house property 1 (1f – 1i + 1j) 1k										
2	Address of property 2		Town/ City		State		Country		PIN Code/ ZIP Code	
Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)										
Your percentage of share in the property. (%) <input type="text"/>										
Name of Co-owner(s)			PAN/ Aadhaar No. of Co-owner(s)			Percentage Share in Property				
I										
II										
/Tick <input checked="" type="checkbox"/> the applicable option] Name(s) of PAN/Aadhaar No. of Tenant(s) PAN/TAN/ Aadhaar No. of Tenant(s) (if TDS credit is claimed)										
<input type="checkbox"/> Let out (if let out)										
<input type="checkbox"/> Self-occupied										
<input type="checkbox"/> Deemed let out										
I										
II										
a Gross rent received/ receivable/ lettable value 2a (higher of the two, if let out for whole of the year, lower of the two, if let out for part of the year)										
b The amount of rent which cannot be realized 2b										
c Tax paid to local authorities 2c										
d Total (2b + 2c) 2d										
e Annual value (2a – 2d) 2e										
f Annual value of the property owned (own percentage share x 2e) 2f										
g 30% of 2f 2g										
h Interest payable on borrowed capital 2h										
i Total (2g + 2h) 2i										
j Arrears/Unrealized rent received during the year less 30% 2j										
k Income from house property 2 (2f – 2i + 2j) 2k										

HOUSE PROPERTY

3	Pass through income/loss if any *	3	
4	Income under the head "Income from House Property" (1k + 2k + 3) (if negative take the figure to 2i of schedule CYLA)	4	
NOTE ▶	Please include the income of the specified persons referred to in Schedule SPI and Pass through income referred to in schedule PTI while computing the income under this head.		
NOTE ▶	Furnishing of PAN/ Aadhaar No. of tenant is mandatory, if tax is deducted under section 194-IB. Furnishing of TAN of tenant is mandatory, if tax is deducted under section 194-I.		

Schedule CG Capital Gains

A	Short-term Capital Gains (STCG) (Sub-items 3 and 4 are not applicable for residents)							
Short-term Capital Gains	1	From sale of land or building or both (fill up details separately for each property)						
	a	i	Full value of consideration received/receivable			ai		
		ii	Value of property as per stamp valuation authority			aii		
		iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains [in case (aii) does not exceed 1.10 times (ai), take this figure as (ai), or else take (aii)]			aiii		
	b	Deductions under section 48						
		i	Cost of acquisition without indexation			bi		
		ii	Cost of Improvement without indexation			bii		
		iii	Expenditure wholly and exclusively in connection with transfer			biii		
		iv	Total (bi + bii + biii)			biv		
	c	Balance (aiii – biv)			1c			
	d	Deduction under section 54B (Specify details in item D below)			1d			
	e	Short-term Capital Gains on Immovable property (1c - 1d)						A1e
	f	In case of transfer of immovable property, please furnish the following details (see note)						
		S. No.	Name of buyer(s)	of PAN/ Aadhaar No. of buyer(s)	Percentage share	Amount	Address of property, country Pin code State code, ZIP code	
NOTE ▶	Furnishing of PAN/ Aadhaar No. is mandatory, if the tax is deducted under section 194-1A or is quoted by buyer in the documents In case of more than one buyer, please indicate the respective percentage share and amount.							
2	From sale of equity share or unit of equity oriented Mutual Fund (MF) or unit of a business trust on which STT is paid under section 111A or 115AD(1)(ii) proviso (for FII)							
	a	Full value of consideration				2a		
	b	Deductions under section 48						
		i	Cost of acquisition without indexation			bi		
		ii	Cost of Improvement without indexation			bii		
		iii	Expenditure wholly and exclusively in connection with transfer			biii		
	iv	Total (i + ii + iii)			biv			
	c	Balance (2a – biv)			2c			
d	Loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)			2d				
e	Short-term capital gain on equity share or equity oriented MF (STT paid) (2c + 2d)						A2e	
3	For NON-RESIDENT, not being an FII- from sale of shares or debentures of an Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)							
	a	STCG on transactions on which securities transaction tax (STT) is paid					A3a	
	b	STCG on transactions on which securities transaction tax (STT) is not paid					A3b	
4	For NON-RESIDENT- from sale of securities (other than those at A2) by an FII as per section 115AD							

a	i	In case securities sold include shares of a company other than quoted shares, enter the following details			
	a	Full value of consideration received/receivable in respect of unquoted shares	ia		
	b	Fair market value of unquoted shares determined in the prescribed manner	ib		
	c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic		
	ii	Full value of consideration in respect of securities other than unquoted shares	aii		
	iii	Total (ic + ii)	aiii		
b	Deductions under section 48				
	i	Cost of acquisition without indexation	bi		
	ii	Cost of improvement without indexation	bii		
	iii	Expenditure wholly and exclusively in connection with transfer	biii		
	iv	Total (i + ii + iii)	biv		
c	Balance (4aiii – biv)		4c		
d	Loss to be disallowed u/s 94(7) or 94(8)- for example if security bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such security to be ignored (Enter positive value only)		4d		
e	Short-term capital gain on sale of securities by an FII (other than those at A2) (4c +4d)			A4e	
5	From sale of assets other than at A1 or A2 or A3 or A4 above				
a	i	In case assets sold include shares of a company other than quoted shares, enter the following details			
	a	Full value of consideration received/receivable in respect of unquoted shares	ia		
	b	Fair market value of unquoted shares determined in the prescribed manner	ib		
	c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic		
	ii	Full value of consideration in respect of assets other than unquoted shares	aii		
	iii	Total (ic + ii)	aiii		
b	Deductions under section 48				
	i	Cost of acquisition without indexation	bi		
	ii	Cost of Improvement without indexation	bii		
	iii	Expenditure wholly and exclusively in connection with transfer	biii		
	iv	Total (i + ii + iii)	biv		
c	Balance (5aiii – biv)		5c		
d	In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)		5d		
e	STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d)			A5e	
6	Amount deemed to be short-term capital gains				
a	Whether any amount of unutilised capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? <input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not applicable. If yes, then provide the details below				
	Sl. No.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed Year in which asset acquired/constructed	Amount not used for new asset or remained unutilised in Capital gains account (X)
	i	2020-21	54B		

b		Amount deemed to be short-term capital gains, other than at 'a'								
		Total amount deemed to be short term capital gains (aXi + b)								A6
7		Pass Through Income/ Loss in the nature of Short-Term Capital Gain, (Fill up schedule PTI) (A7a + A7b + A7c)								A7
a		Pass Through Income/ Loss in the nature of Short-Term Capital Gain, chargeable @ 15%						A7a		
b		Pass Through Income/ Loss in the nature of Short-Term Capital Gain, chargeable @ 30%						A7b		
c		Pass Through Income/ Loss in the nature of Short-Term Capital Gain, chargeable at applicable rates						A7c		
8		Amount of STCG included in A1 – A7 but not chargeable to tax or chargeable at special rates in India as per DTAA								
Sl. No.	Amount of income	Item No. A1 to A7 above which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
I										
II										
a		Total amount of STCG not chargeable to tax in India as per DTAA								A8a
b		Total amount of STCG chargeable to tax at special rates in India as per DTAA								A8b
9		Total Short-term Capital Gain (A1e+ A2e+ A3a+ A3b+ A4e+ A5e+A6 + A7 - A8a)								A9
B		Long-term capital gain (LTCG) (Sub-items, 5, 6, 7 and 8 are not applicable for residents)								
1		From sale of land or building or both (fill up details separately for each property)								
Date of purchase/ acquisition DD/MM/YYYY				Date of sale/transfer DD/MM/YYYY						
a	i	Full value of consideration received/receivable						ai		
	ii	Value of property as per stamp valuation authority						aii		
	iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains [in case (aii) does not exceed 1.10 times (ai), take this figure as (ai), or else take (aii)]						aiii		
b		Deductions under section 48								
	i	Cost of acquisition						bi		
	ii	Cost of acquisition with indexation						biia		
	iii	Total cost of improvement with indexation						biib		
		(a) Cost of improvement								
		(b) Year of Improvement								
		(c) Cost of Improvement with indexation								
		Add row								
	iii	Expenditure wholly and exclusively in connection with transfer						biii		
	iv	Total (biia + biib + biii)						biv		
c		Balance (aiii – biv)						1c		
d		Deduction under section 54/54B/54EC/54F/54GB (Specify details in item D below)						1d		
e		Long-term Capital Gains on Immovable property (1c - 1d)								B1e
f		In case of transfer of immovable property, please furnish the following details (see note)								
	S.No.	Name of buyer(s)	PAN/ Aadhaar No. of buyer(s)	Percentage share	Amount	Address of property, country code, ZIP code	Pin code	State		
NOTE ▶		Furnishing of PAN/ Aadhaar No. is mandatory, if the tax is deducted under section 194-IA or is quoted by buyer in the documents. In case of more than one buyer, please indicate the respective percentage share and amount.								
2		From sale of bonds or debenture (other than capital indexed bonds issued by Government)								
a		Full value of consideration						2a		
b		Deductions under section 48								
	i	Cost of acquisition without indexation						bi		

Long-term Capital Gains

	ii	Cost of improvement without indexation	bii		
	iii	Expenditure wholly and exclusively in connection with transfer	biii		
	iv	Total (bi + bii +biii)	biv		
c	Balance (2a – biv)		2c		
d	Deduction under sections 54F (Specify details in item D below)		2d		
e	LTCG on bonds or debenture (2c – 2d)				B2e
3	From sale of, (i) listed securities (other than a unit) or zero coupon bonds where proviso under section 112(1) is applicable (ii) GDR of an Indian company referred in sec. 115ACA				
a	Full value of consideration		3a		
b	Deductions under section 48				
	i	Cost of acquisition without indexation	bi		
	ii	Cost of improvement without indexation	bii		
	iii	Expenditure wholly and exclusively in connection with transfer	biii		
	iv	Total (bi + bii +biii)	biv		
c	Balance (3a – biv)		3c		
d	Deduction under sections 54F (Specify details in item D below)		3d		
e	Long-term Capital Gains on assets at B3 above (3c – 3d)				B3e
4	From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A				
a	LTCG u/s 112A (column 14 of Schedule 112A)		4a		
b	Deduction under sections 54F (Specify details in item D below)		4b		
c	Long-term Capital Gains on sale of capital assets at B4 above (4a – 4b)				B4c
5	For NON-RESIDENTS- from sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)				
a	LTCG computed without indexation benefit		5a		
b	Deduction under sections 54F (Specify details in item D below)		5b		
c	LTCG on share or debenture (5a-5b)				B5c
6	For NON-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bonds or GDR as referred in sec. 115AC, (iii) securities by FII as referred to in sec. 115AD (other than securities referred to in section 112A for which column B7 is to be filled up)				
a	i	In case securities sold include shares of a company other than quoted shares, enter the following details			
	a	Full value of consideration received/receivable in respect of unquoted shares	ia		
	b	Fair market value of unquoted shares determined in the prescribed manner	ib		
	c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic		
	ii	Full value of consideration in respect of securities other than unquoted shares	aii		
	iii	Total (ic + ii)	aiii		
b	Deductions under section 48				
	i	Cost of acquisition without indexation	bi		
	ii	Cost of improvement without indexation	bii		
	iii	Expenditure wholly and exclusively in connection with transfer	biii		
	iv	Total (bi + bii +biii)	biv		
c	Balance (6aiii – biv)		6c		
d	Deduction under sections /54F (Specify details in item D below)		6d		
e	Long-term Capital Gains on assets at 6 above in case of NON-RESIDENT (6c - 6d)				B6e
7	For NON-RESIDENTS - From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A				

a	LTCG u/s 112A (column 14 of Schedule 115AD(1)(b)(iii))	7a		
b	Deduction under section 54F (Specify details in item D below)	7b		
c	Long-term Capital Gains on sale of capital assets at B7 above (7a – 7b)			B7c
8 From sale of foreign exchange asset by NON-RESIDENT INDIAN (If opted under chapter XII-A)				
a	LTCG on sale of specified asset (computed without indexation)	8a		
b	Less deduction under section 115F (Specify details in item D below)	8b		
c	Balance LTCG on sale of specified asset (8a – 8b)			B8c
d	LTCG on sale of asset, other than specified asset (computed without indexation)	8d		
e	Less deduction under section 115F (Specify details in item D below)	8e		
f	Balance LTCG on sale of asset, other than specified asset (8d- 8e)			B8f
9 From sale of assets where B1 to B8 above are not applicable				
a	In case assets sold include shares of a company other than quoted shares, enter the following details			
	a	Full value of consideration received/receivable in respect of unquoted shares	ia	
	b	Fair market value of unquoted shares determined in the prescribed manner	ib	
	c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic	
	ii	Full value of consideration in respect of assets other than unquoted shares	a ii	
	iii	Total (ic + ii)	a iii	
b	Deductions under section 48			
	i	Cost of acquisition with indexation	bi	
	ii	Cost of improvement with indexation	bii	
	iii	Expenditure wholly and exclusively in connection with transfer	biii	
	iv	Total (bi + bii + biii)	biv	
c	Balance (9a iii – biv)			9c
d	Deduction under sections 54F (Specify details in item D below)			9d
e	Long-term Capital Gains on assets at B9 above (9c – 9d)			B9e
10 Amount deemed to be long-term capital gains				
a	Whether any amount of unutilised capital gain on asset transferred during the previous year shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? <input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not applicable. If yes, then provide the details below Yes ; No ; Not applicable. (If yes, then provide the details below)			
Sl.	Previous year in which asset transferred	Section under which asset deduction claimed in that year	New asset acquired/constructed Year in which asset acquired/constructed	Amount not used for new asset or remained unutilised in Capital gains account (X)
i	2019-20	54/54F/ 54GB		
ii	2020-21	54B		
b	Amount deemed to be long-term capital gains, other than at 'a'			
	Total amount deemed to be long-term capital gains (aXi + aXii + b)			
				B10
11 Pass Through Income/ Loss in the nature of Long-Term Capital Gain, (Fill up schedule PTI) (B11a1+ B11a2 + B11b)				
	a1	Pass Through Income/ Loss in the nature of Long-Term Capital Gain, chargeable @ 10% u/s 112A	B11 a1	
	a2	Pass Through Income/ Loss in the nature of Long-Term Capital Gain, chargeable @ 10% under sections other than u/s 112A	B11 a2	
	b	Pass Through Income/ Loss in the nature of Long-Term Capital Gain, chargeable @ 20%	B11b	

12 Amount of LTCG included in B1- B11 but not chargeable to tax or chargeable at special rates in India as per DTAA											
Sl. No.	Amount of income	Item No. B1 to B11 above which included	Country name & Code	Article of DTAA	Rate as per Treaty (Enter NIL, if not chargeable)	Whether obtained (Y/N)	TRC	Section of I.T. Act	Rate as per I.T. Act	Applicable rate (lower of (6) or (9))	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		
I											
II											
a	Total amount of LTCG not chargeable to tax as per DTAA										B12a
b	Total amount of LTCG chargeable to tax at special rates as per DTAA										B12b
13	Total Long-term capital gain chargeable under I.T. Act (B1c+B2c+B3e+B4c+B5c+B6e+B7c+B8c+B8f+B9e+B10 + B11 B12a)										B13
C1	Sum of Capital Gains (9ii + 9iii + 9iv + 9v + 9vi + 9vii + 9viii of table E below)										C1
C2	Income from transfer of virtual digital assets (Col. 7 of Schedule VDA)										C2
C3	Income chargeable under the head "CAPITAL GAINS" (C1 + C2)										C3
D Information about deduction claimed against Capital Gains											
I	In case of deduction u/s 54/54B/54EC/54F/54GB/115F give following details										
a	Deduction claimed u/s 54										
	i	Date of transfer of original asset				ai	dd/mm/yyyy				
	ii	Cost of new residential house				aii					
	iii	Date of purchase/construction of new residential house				aiii	dd/mm/yyyy				
	iv	Amount deposited in Capital Gains Accounts Scheme before due date				aiv					
	v	Amount of deduction claimed				av					
b	Deduction claimed u/s 54B										
	i	Date of transfer of original asset				bi	dd/mm/yyyy				
	ii	Cost of new agricultural land				bii					
	iii	Date of purchase of new agricultural land				biii	dd/mm/yyyy				
	iv	Amount deposited in Capital Gains Accounts Scheme before due date				biv					
	v	Amount of deduction claimed				bv					
c	Deduction claimed u/s 54EC										
	i	Date of transfer of original asset				ci	dd/mm/yyyy				
	ii	Amount invested in specified/notified bonds (Not exceeding fifty lakh rupees)				cii					
	iii	Date of investment				ciii	dd/mm/yyyy				
	iv	Amount of deduction claimed				civ					
d	Deduction claimed u/s 54F										
	i	Date of transfer of original asset				di	dd/mm/yyyy				
	ii	Cost of new residential house				dii					
	iii	Date of purchase/construction of new residential house				diii	dd/mm/yyyy				
	iv	Amount deposited in Capital Gains Accounts Scheme before due date				div					
	v	Amount of deduction claimed				dv					
e	Deduction claimed u/s 54GB										
	i	Date of transfer of original residential property				ei	dd/mm/yyyy				
	ii	PAN of the eligible company				eii					
	iii	Amount utilised for subscription of equity shares of eligible company				eiii					
	iv	Date of subscription of shares				eiv	dd/mm/yyyy				
	v	Cost of new plant and machinery purchased by the eligible company				ev					
	vi	Date of purchase of plant and machinery				evi	dd/mm/yyyy				
	vii	Amount deposited in Capital Gains Accounts Scheme before due date				evii					
	viii	Amount of deduction claimed				eviii					
f	Deduction claimed u/s 115F (for Non-Resident Indians)										
	i	Date of transfer of original foreign exchange asset				fi	dd/mm/yyyy				
	ii	Amount invested in new specified asset or savings certificate				fii					
	iii	Date of investment				fiii	dd/mm/yyyy				
	iv	Amount of deduction claimed				fiv					
g	Total deduction claimed (1a + 1b + 1c + 1d + 1e + 1f)										g
E Set-off of current year capital losses with current year capital gains (excluding amounts included in A8a & B12a which is not chargeable under DTAA)											
Sl.	Type of Capital Gain	Capital Gain of	Short term capital loss	Long-term capital loss	Current year's capital gains						

		current year (Fill this column only if computed figure is positive)	15%	30%	applicable rate	DTAA rates	10%	20%	DTAA rates	remaining after set off (9=1-2-3-4-5-6-7-8)
			1	2	3	4	5	6	7	
i	Capital Loss to be set off (Fill this row only if computed figure is negative)		$(A2e^* + A3a^* + A7a^*)$	$A4e^* + A7b^*$	$(A1e^* + A3b^* + A5e^* + A6^* + A7c^*)$	$A8b$	$(B3e^* + B4c^* + B6e^* + B7c^* + B8c^* + B11a1^* + B11a2^*)$	$(B1e^* + B2e^* + B5c^* + B8f^* + B9e^* + B10^* + B11b^*)$	$B12b$	
ii	Short term capital gain	15%	$(A2e^* + A3a^* + A7a^*)$							
iii		30%	$A4e^* + A7b^*$							
iv		applicable rate	$(A1e^* + A3b^* + A5e^* + A6^* + A7c^*)$							
v		DTAA rates	$A8b$							
vi		Long-term capital gain	10%	$(B3e^* + B4c^* + B6e^* + B7c^* + B8c^* + B11a1^* + B11a2^*)$						
vii	20%		$(B1e^* + B2e^* + B5c^* + B8f^* + B9e^* + B10^* + B11b^*)$							
viii	DTAA rates		$B12b$							
ix	Total loss set off (ii + iii + iv + v + vi + vii + viii)									
x	Loss remaining after set off (i – ix)									

The figures of STCG in this table (A1e* etc.) are the amounts of STCG computed in respective column (A1-A6) as reduced by the amount of STCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.

The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B10) as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.

F Information about accrual/receipt of capital gain

Type of Capital gain / Date	Upto 15/6 (i)	16/6 to 15/9 (ii)	16/9 to 15/12 (iii)	16/12 to 15/3 (iv)	16/3 to 31/3 (v)
1 Short-term capital gains taxable at the rate of 15% <i>Enter value from item 3iii of schedule BFLA, if any.</i>					
2 Short-term capital gains taxable at the rate of 30% <i>Enter value from item 3iv of schedule BFLA, if any.</i>					
3 Short-term capital gains taxable at applicable rates <i>Enter value from item 3v of schedule BFLA, if any.</i>					
4 Short-term capital gains taxable at DTAA rates <i>Enter value from item 3vi of schedule BFLA, if any.</i>					
5 Long-term capital gains taxable at the rate of 10% <i>Enter value from item 3vii of schedule BFLA, if any.</i>					
6 Long-term capital gains taxable at the rate of 20% <i>Enter value from item 3viii of schedule BFLA, if any.</i>					
7 Long-term capital gains taxable at the rate DTAA rates <i>Enter value from item 3ix of schedule BFLA, if any.</i>					
8 Capital gains on transfer of Virtual Digital Asset taxable at the rate of 30% <i>Enter value from item 16 of schedule SI, if any</i>					

NOTE ▶ Please include the income of the specified persons (spouse, minor child etc.) referred to in Schedule SPI while computing the income under this head

2														
3														
4														
Add Rows														
Total														

Schedule VDA		Income from transfer of virtual digital assets				
Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed (Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
Add Rows						
Total (Sum of all Positive Incomes of Capital Gain in Col. 7)						(Item No. C2 of Schedule CG)

Schedule OS		Income from Other Sources				
1	Gross income chargeable to tax at normal applicable rates (1a+ 1b+ 1c+ 1d + 1e)				1	
a	Dividends, Gross (ai+aii)				1a	
i	Dividend income other than (ii)	ai				
ii	Dividend income u/s 2(22)(e)	aii				
b	Interest, Gross (bi + bii + biii + biv+ bv + bvi + bvii + bviii + bix)				1b	
i	From Savings Bank	bi				
ii	From Deposits (Bank/ Post Office/ Co-operative) Society/)	bii				
iii	From Income-tax Refund	biii				
iv	In the nature of Pass through income/ loss	biv				
v	Interest accrued on contributions to provident fund to the extent taxable as per first proviso to section 10(11)	bv				
vi	Interest accrued on contributions to provident fund to the extent taxable as per second proviso to section 10(11)	bvi				
vii	Interest accrued on contributions to provident fund to the extent taxable as per first proviso to section 10(12)	bvii				
viii	Interest accrued on contributions to provident fund to the extent taxable as per second proviso to section 10(12)	bviii				
ix	Others	bix				
c	Rental income from machinery, plants, buildings, etc., Gross				1c	
d	Income of the nature referred to in section 56(2)(x) which is chargeable to tax (di + dii + diii + div + dv)				1d	
i	Aggregate value of sum of money received without consideration	di				

	ii	In case immovable property is received without consideration, stamp duty value of property	dii			
	iii	In case immovable property is received for inadequate consideration stamp duty value of property in excess of such consideration	diii			
	iv	In case any other property is received without consideration, fair market value of property	diiiv			
	v	In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration	diiiv			
	e	Any other income (<i>please specify nature</i>)			1e	
	Sl. No.	Nature				Amount
	1	Family Pension				
	2	Income from retirement benefit account maintained in a notified country u/s 89A (choose country from drop down menu)				
	3	Income from retirement benefit account maintained in a country "other than notified country u/s 89A"				
	4	Income taxable during the previous year on which relief u/s 89A was claimed in any earlier previous year.				
	Rows can be added as required					
2	Income chargeable at special rates (2a+ 2b+ 2c+ 2d + 2e +2f elements related to Sl. No.1)				2	
	a	Winnings from lotteries, crossword puzzles etc. chargeable u/s 115BB			2a	
	b	Income chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi)			2b	
	i	Cash credits u/s 68	bi			
	ii	Unexplained investments u/s 69	bii			
	iii	Unexplained money etc. u/s 69A	biii			
	iv	Undisclosed investments etc. u/s 69B	biv			
	v	Unexplained expenditure etc. u/s 69C	bv			
	vi	Amount borrowed or repaid on hundi u/s 69D	bvi			
	c	Accumulated balance of recognised provident fund taxable u/s 111			2c	
	S.No.	Assessment Year	Income benefit	Tax benefit		
	(i)	(ii)	(iii)	(iv)		
	d	Any other income chargeable at special rate (<i>total of di to dxx</i>)			2d	
	i	Dividends received by non-resident (not being company) or foreign company chargeable u/s 115A(1)(a)(i)	di			
	ii	Interest received from Government or Indian concern on foreign currency debts chargeable u/s 115A(1)(a)(ii)	dii			
	iii	Interest received from Infrastructure Debt Fund chargeable u/s 115A(1)(a)(iia)	diii			
	iv	Interest referred to in section 194LC(1) - chargeable u/s 115A(1)(a)(iiaa) @ 5%	diiiv			
	v	Interest referred to in section 194LD - chargeable u/s 115A(1)(a)(iiab)	diiiv			
	vi	Distributed income being interest referred to in section 194LBA - chargeable u/s 115A(1)(a)(iiac)	diiiv			

	aiii	Deduction u/s. 57(ia) (in case of family pension only)		3aiii				
	b	Depreciation (available only if income offered in 1c of Schedule OS)		3b				
	c	Total		3c				
4	Amounts not deductible u/s 58						4	
5	Profits chargeable to tax u/s 59						5	
5a	Income claimed for relief from taxation u/s 89A						5a	
6	Net Income from other sources chargeable at normal applicable rates (1(after reducing income related to DTAA portion) – 3 + 4 + 5-5a) (If negative take the figure to 3i of schedule CYLA)						6	
7	Income from other sources (other than from owning race horses) (2 + 6) (enter 6 as nil, if negative)						7	
8	Income from the activity of owning and maintaining race horses							
	a	Receipts		8a				
	b	Deductions under section 57 in relation to receipts at 8a only		8b				
	c	Amounts not deductible u/s 58		8c				
	d	Profits chargeable to tax u/s 59		8d				
	e	Balance (8a - 8b + 8c + 8d) (if negative take the figure to 6xii of Schedule CFL)				8e		
9	Income under the head "Income from Other Sources" (7 + 8e) (take 8e as nil if negative)						9	
10	Information about accrual/receipt of income from Other Sources							
	S.No.	Other Source Income	Upto 15/6	From 16/6 to 15/9	From 16/9 to 15/12	From 16/12 to 15/3	From 16/3 to 31/3	
			(i)	(ii)	(iii)	(iv)	(v)	
	1	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)						
	2	Dividend Income referred in Sl. No. 1a(i)						
	3	Dividend Income u/s 115A(1)(a)(i) @ 20% (Including PTI Income)						
	4	Dividend Income u/s 115AC @ 10%						
	5	Dividend Income u/s 115ACA (1)(a) @ 10% (Including PTI Income)						
	6	Dividend Income of FII (other than units referred to in section 115AB) u/s 115AD(1)(i) @ 20% (Including PTI Income)						
	7	Dividend income chargeable at DTAA Rates						

		8	Income from retirement benefit account maintained in a notified country u/s 89A (Taxable portion after reducing relief u/s 89A)					
NOTE ▶			Please include the income of the specified persons (spouse, minor child etc.) referred to in Schedule SPI while computing the income under this head.					

Schedule CYLA		Details of Income after Set off of Current Year Losses			
Sl. No.	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Net loss from Other sources chargeable at normal applicable rates (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
		1	2	3	4=1-2-3
i	Loss to be set off → (Fill this row only if computed figure is negative)		(4 of Schedule HP)	(6 of Schedule-OS)	
ii	Salaries	(6 of Schedule S)			
iii	House property	(4 of Schedule HP)			
iv	Short-term capital gain taxable @ 15%	(9ii of item E of Schedule CG)			
v	Short-term capital gain taxable @ 30%	(9iii of item E of Schedule CG)			
vi	Short-term capital gain taxable at applicable rates	(9iv of item E of Schedule CG)			
vii	Short-term capital gain taxable at special rates in India as per DTAA	(9v of item E of Schedule CG)			
viii	Long-term capital gain taxable @ 10%	(9vi of item E of Schedule CG)			
ix	Long-term capital gain taxable @ 20%	(9vii of item E of Schedule CG)			
x	Long-term capital gains taxable at special rates in India as per DTAA	(9viii of item E of Schedule CG)			
xi	Net income from other sources chargeable at normal applicable rates	(6 of Schedule OS)			
xii	Profit from the activity of owning and maintaining race horses	(8e of Schedule OS)			
xiii	Total loss set off (ii + iii + iv + v + vi + vii + viii + ix + x + xi + xii)				
xiv	Loss remaining after set-off (i – xiii)				

Schedule BFLA		Details of Income after Set off of Brought Forward Losses of earlier years			
BROUGHT FORWARD LOSS ADJUSTMENT	Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 4 of Schedule CYLA)	Brought forward loss set off	Current year's income remaining after set off
			1	2	3
i	Salaries	(4ii of schedule CYLA)			

ii	House property	(4iii of schedule CYLA)	(B/f house property loss)	
iii	Short-term capital gain taxable @ 15%	(4iv of schedule CYLA)	(B/f short-term capital loss)	
iv	Short-term capital gain taxable @ 30%	(4v of schedule CYLA)	(B/f short-term capital loss)	
v	Short-term capital gain taxable at applicable rates	(4vi of schedule CYLA)	(B/f short-term capital loss)	
vi	Short-term capital gain taxable at special rates in India as per DTAA	(4vii of schedule CYLA)	(B/f short-term capital loss)	
vii	Long-term capital gain taxable @ 10%	(4viii of schedule CYLA)	(B/f short-term or long-term capital loss)	
viii	Long-term capital gain taxable @ 20%	(4ix of schedule CYLA)	(B/f short-term or long-term capital loss)	
ix	Long-term capital gains taxable at special rates in India as per DTAA	(4x of schedule CYLA)	(B/f short-term or long-term capital loss)	
x	Net income from other sources chargeable at normal applicable rates	(4xi of schedule CYLA)		
xi	Profit from owning and maintaining race horses	(4xii of schedule CYLA)	(B/f loss from horse races)	
xii	Total of brought forward loss set off (2ii + 2iii + 2iv + 2v + 2vi + 2vii + 2viii + 2ix + 2xi)			
xiii	Current year's income remaining after set off	Total of (3i + 3ii + 3iii + 3iv + 3v + 3vi + 3vii + 3viii + 3ix + 3x + 3xi)		

Schedule CFL

	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Short-term capital loss	Long-term Capital loss	Loss from owning and maintaining race horses
	1	2	3	4	5	6
i	2015-16					
ii	2016-17					
iii	2017-18					
iv	2018-19					
v	2019-20					
vi	2020-21					
vii	2021-22					
viii	2022-23					
ix	Total of earlier year losses					
x	Adjustment of above losses in Schedule BFLA		(2ii of Schedule BFLA)			(2xi of Schedule BFLA)
xi	2023-24 (Current year losses)		(2xiv of Schedule CYLA)	(2x+3x+4x+5x) of item E of Schedule CG	(6x+7x+8x) of item E of Schedule CG	(8e of Schedule OS, if -ve)

CARRY FORWARD OF LOSS

	xii	Total loss carried forward to future years					
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Schedule VI-A		Deductions under Chapter VI-A					
TOTAL DEDUC	l	Part B- Deduction in respect of certain payments					
	a	80C		b	80CCC		

Schedule VI-A Deductions under Chapter VI-A

TOTAL DEDUCTIONS	c	80CCD(1)		d	80CCD(1B)			
	e	80CCD(2)		f	80D			
	g	80DD		h	80DDB			
	i	80E		j	80EE			
	k	80EEA		l	80EEB			
	m	80G		n	80GG			
	o	80GGA		p	80GGC			
	z	Part C, CA and D- Deduction in respect of certain incomes/other deduction						
	q	80QQB		r	80RRB			
	s	80TTA		t	80TTB			
	u	80U						
	v	Total deductions under Chapter VI-A (Total of a to u)					v	

Schedule 80G		Details of donations entitled for deduction under section 80G					
DETAILS OF DONATIONS	A	Donations entitled for 100% deduction without qualifying limit					
		Name and address of Donee		PAN of Donee	Amount of donation		Eligible Amount of donation
					Donation in cash	Donation in other mode	Total Donation
		i					
		ii					
		iii	Total				
	B	Donations entitled for 50% deduction without qualifying limit					
		Name and address of Donee		PAN of Donee	Amount of donation		Eligible Amount of donation
					Donation in cash	Donation in other mode	Total Donation
		i					
		ii					
		iii	Total				
	C	Donations entitled for 100% deduction subject to qualifying limit					
		Name and address of Donee		PAN of Donee	Amount of donation		Eligible Amount of donation
					Donation in cash	Donation in other mode	Total Donation
		i					
	ii						
	iii	Total					
D	Donations entitled for 50% deduction subject to qualifying limit						

	Name and address of Donee	PAN of Donee	ARN of (Donation Reference Number)	Amount of donation			Eligible donation	Amount of
				Donation in cash	Donation in other mode	Total Donation		
i								
ii								
iii	Total							
E	Total donations (Aiii + Biii + Cii + Diii)							

Schedule 80GGA		Details of donations for scientific research or rural development					
S. No.	Relevant clause under which deduction is claimed (drop down to be provided)	Name and address of Donee	PAN of Donee	Amount of donation			Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation	
i							
ii							
	Total donation						

Schedule AMT		Computation of Alternate Minimum Tax payable under section 115JC			
1	Total Income as per item 12 of PART-B-TI	1			
2	Adjustment as per section 115JC(2)				
a	Deduction claimed under any section included in Chapter VI-A under the heading "C.—Deductions in respect of certain incomes"	2a			
3	Adjusted Total Income under section 115JC(1) (1+2a)	3			
4	Tax payable under section 115JC [18.5% of (3)] (if 3 is greater than Rs. 20 lakhs)	4			

Schedule AMTC		Computation of tax credit under section 115JD				
1	Tax under section 115JC in assessment year 2023-24 (1d of Part-B-TTI)					1
2	Tax under other provisions of the Act in assessment year 2023-24 (7 of Part-B-TTI)					2
3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]					3
4	Utilization of AMT credit Available (Sum of AMT credit utilised during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of AMT Credit Brought Forward)					
S. No.	Assessment Year (A)	AMT Credit			AMT Credit Utilised during the Current Assessment Year (C)	Balance AMT Credit Carried Forward (D)= (B3) –(C)
		Gross (B1)	Set-off in earlier assessment years (B2)	Balance brought forward to the current assessment year (B3) = (B1) – (B2)		
i	2013-14					
ii	2014-15					
iii	2015-16					
iv	2016-17					
v	2017-18					
vi	2018-19					
vii	2019-20					
viii	2020-21					
ix	2021-22					
x	2022-23					

	xi	Current AY (enter 1-2, if 1>2 else enter 0)						
	xii	Total						
5	Amount of tax credit under section 115JD utilised during the year [total of item No. 4 (C)]						5	
6	Amount of AMT liability available for credit in subsequent assessment years [total of 4 (D)]						6	

Schedule SPI		Income of specified persons (spouse, minor child etc.) includable in income of the assessee as per section 64								
Sl No	Name of person	PAN/ Aadhaar No. of person (optional)						Relationship	Amount (Rs)	Head of Income in which included
1										
2										
3										

Schedule SI			Special rate (%)	Income (i)	Tax thereon (ii)
1	111- Accumulated balance of recognised provident for prior years	<input type="checkbox"/>		(2ciii of Schedule OS)	(2civ of Schedule OS)
2	111A or section 115AD(1)(b)(ii)- Proviso (STCG on shares units on which STT paid)	<input type="checkbox"/>	15	(3iii of Schedule BFLA)	
3	115AD (STCG for FIIs on securities where STT not paid)	<input type="checkbox"/>	30	(3iv of Schedule BFLA)	
4	112 proviso (LTCG on listed securities/ units without indexation)	<input type="checkbox"/>	10	(part of 3vii of Schedule BFLA)	
5	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)	<input type="checkbox"/>	10	(part of 3vii of Schedule BFLA)	
6	115AC (LTCG for non-resident on bonds/GDR)	<input type="checkbox"/>	10	(part of 3vii of Schedule BFLA)	
7	115ACA (LTCG for an employee of specified company on GDR)	<input type="checkbox"/>	10	(part of 3vii of Schedule BFLA)	
8	115AD (LTCG for FIIs on securities)	<input type="checkbox"/>	10	(part of 3vii of Schedule BFLA)	
9	115E (LTCG for non-resident Indian on specified asset)	<input type="checkbox"/>	10	(part of 3vii of Schedule BFLA)	
10	112 (LTCG on others)	<input type="checkbox"/>	20	(3viii of Schedule BFLA)	
11	112A or section 115AD(1)(b)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid)	<input type="checkbox"/>	10	(part of 3vi of Schedule BFLA)	
12	STCG Chargeable at special rates in India as per DTAA			(part of 3vi of Schedule BFLA)	
13	LTCG Chargeable at special rates in India as per DTAA			(part of 3ix of schedule BFLA)	
14	115BB (Winnings from lotteries, puzzles, races, games etc.)	<input type="checkbox"/>	30	(part of 2a of Schedule OS)	
15	115BBE (Income under sections 68, 69, 69A, 69B, 69C or 69D)	<input type="checkbox"/>	60	(2b of Schedule OS)	
16	115BBH (Income from transfer of virtual digital asset)	<input type="checkbox"/>	30	(C2 of Schedule CG)	
17	115BBF (Tax on income from patent)	<input type="checkbox"/>	10	(part of 2d of Schedule OS)	
18	115BBG (Tax on income from transfer of carbon credits)	<input type="checkbox"/>	10	(part of 2d of Schedule OS)	
19	Any other income chargeable at special rate (Drop down to be provided in e-filing utility)	<input type="checkbox"/>		(part of 2d of Schedule OS)	
20	Other source of income chargeable at special rates in India as per DTAA	<input type="checkbox"/>		(part of 2f of Schedule OS)	
21	Pass Through Income in the nature of Short-Term Capital Gain chargeable @ 15%	<input type="checkbox"/>	15	(part of 3iv of Schedule BFLA)	
22	Pass Through Income in the nature of Short-Term Capital Gain chargeable @ 30%	<input type="checkbox"/>	30	(part of 3v of Schedule BFLA)	

SPECIAL RATES OF TAXATION

23	Pass Through Income in the nature of Long-Term Capital Gain chargeable @ 10% u/s 112A	<input type="checkbox"/>	10	(part of 3vii of Schedule BFLA)
24	Pass Through Income in the nature of Long-Term Capital Gain chargeable @ 10% under sections other than u/s 112A	<input type="checkbox"/>	10	(part of 3vii of Schedule BFLA)
25	Pass Through Income in the nature of Long-Term Capital Gain chargeable @ 20%	<input type="checkbox"/>	20	(part of 3viii of Schedule BFLA)
26	Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility)	<input type="checkbox"/>		(2e of Schedule OS)
Total				

Schedule EI Details of Exempt Income (Income not to be included in Total Income or not chargeable to tax)

EXEMPT INCOME	1	Interest income				1			
	2	i	Gross Agricultural receipts (other than income to be excluded under rules 7A, 7B or 8)		i				
		ii	Expenditure incurred on agriculture		ii				
		iii	Unabsorbed agricultural loss of previous eight assessment years		iii				
		iv	Net Agricultural income for the year (i – ii – iii) (enter nil if loss)			2			
		v	In case the net agricultural income for the year exceeds Rs.5 lakh, please furnish the following details (Fill up details separately for each agricultural land)						
	a	Name of district along with pin code in which agricultural land is located							
		b Measurement of agricultural land in Acre							
		c Whether the agricultural land is owned or held on lease (drop down to be provided)							
		d Whether the agricultural land is irrigated or rain-fed (drop down to be provided)							
	3	Other exempt income (including exempt income of minor child)				3			
	4	Income not chargeable to tax as per DTAA							
		Sl. No.	Amount of income	Nature of income	Country name & Code	Article of DTAA	Head of Income	Whether obtained (Y/N)	TRC
		I							
		II							
	III	Total Income from DTAA not chargeable to tax				4			
5	Pass through income not chargeable to tax (Schedule PTI)				5				
6	Total (1+2+3+4+5+)				6				

Schedule PTI Pass Through Income details from business trust or investment fund as per section 115UA, 115UB

PASS THROUGH INCOME	Sl.	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.	Head of income	Current year income	Share of current year loss distributed by Investment fund	Net Income/ Loss (7-8)	TDS on such amount, if any				
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)				
1.	(Dropdown to be provided)				I	House property								
					ii	Capital Gains								
						a	Short-term							
						ai	Section 111A							
						aii	Others							
						b	Long-term							
						bi	Section 112A							
					bii	Other than section 112A								
iii	Other Sources													

2.					A	Dividend						
					B	Others						
					iv	Income claimed to be exempt						
					a	u/s 10(23FBB)						
					b	u/s						
					c	u/s						
					I	House property						
					ii	Capital Gains						
					a	Short-term						
					ai	Section 111A						
					aii	Others						
					b	Long-term						
					bi	Section 112A						
					bii	Other than Section 112A						
					iii	Other Sources						
a	Dividend											
B	Others											
iv	Income claimed to be exempt											
a	u/s 10(23FBB)											
b	u/s											
c	u/s											
NOTE ▶ Please refer to the instructions for filling out this schedule.												

Schedule FSI			Details of Income from outside India and tax relief (available only in case of resident)							
Sl. No.	Country Code	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A	
			(a)	(b)	(c)	(d)	(e)	(f)		
1			i	Salary						
			ii	House Property						
			iii	Capital Gains						
			iv	Other sources						
			Total							
2			i	Salary						
			ii	House Property						
			iii	Capital Gains						
			iv	Other sources						
			Total							
NOTE ▶ Please refer to the instructions for filling out this schedule.										

Schedule TR		Summary of tax relief claimed for taxes paid outside India (available only in case of resident)
1	Summary of Tax relief claimed	

Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Tax Relief Claimed under section (specify 90, 90A or 91)
(a)	(b)	(c)	(d)	(e)
Total				
2	Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))			2
3	Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))			3
4	Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below			4 Yes/No
a	Amount of tax refunded	b	Assessment year in which tax relief allowed in India	
NOTE ▶ Please refer to the instructions for filling out this schedule.				

Schedule FA		Details of Foreign Assets and Income from any source outside India										
DETAILS OF FOREIGN ASSETS	A1	Details of Foreign Depository Accounts held (including any beneficial interest) at any time during the calendar year ending as on 31 st day of December, 2022										
	Sl No	Country name	Country code	Name of financial institution	Address of financial institution	of ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance	Gross interest paid/credited to the account during the period
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
	(i)											
	(ii)											
	A2	Details of Foreign Custodial Accounts held (including any beneficial interest) at any time during the calendar year ending as on 31 st day of December, 2022										

Sl No	Country name	Country code	Name of financial institution	Address of financial institution	ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance	Gross amount paid/credited to the account during the period <i>(drop down to be provided specifying nature of amount viz. interest/dividend/proceeds from sale or redemption of financial assets/ other income)</i>	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	
(i)												
(ii)												
A3	Details of Foreign Equity and Debt Interest held (including any beneficial interest) in any entity at any time during the calendar year ending as on 31 st day of December, 2022											
Sl No	Country name	Country code	Name of entity	Address of entity	ZIP code	Nature of entity	Date of acquiring the interest	Initial value of the investment	Peak value of investment during the period	Closing value	Total gross amount paid/credited with respect to the holding during the period	Total gross proceeds from sale or redemption of investment during the period
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
(i)												
(ii)												
A4	Details of Foreign Cash Value Insurance Contract or Annuity Contract held (including any beneficial interest) at any time during the calendar year ending as on 31 st day of December, 2022											
Sl No	Country name	Country code	Name of financial institution in which insurance contract held	Address of financial institution	ZIP code	Date of contract		The cash value or surrender value of the contract		Total gross amount paid/credited with respect to the contract during the period		
(1)	(2)	(3)	(4)	(5)	(6)	(7)		(8)		(9)		
(i)												
(ii)												
B	Details of Financial Interest in any Entity held (including any beneficial interest) at any time during the calendar year ending as on 31 st December, 2022											
Sl No	Country Name and	ZIP Code	Nature of	Name and Address of the	Nature of Interest-	Date since held	Total Investment	Income accrued	Nature of	Income taxable and offered in this return		

	code	entity	Entity	Direct/ Beneficial owner/ Beneficiary		(at cost) (in rupees)	from such Interest	Income	Amount	Schedule where offered	Item number of schedule	
(1)	(2)	2a	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)												
(ii)												
C Details of Immovable Property held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2022												
SI No	Country Name and code	ZIP Code	Address of the Property	Ownership- Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the property	Nature of Income	Income taxable and offered in this return			
									Amount	Schedule where offered	Item number of schedule	
(1)	(2)	2a	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)												
(ii)												
D Details of any other Capital Asset held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2022												
SI No	Country Name and code	ZIP Code	Nature of Asset	Ownership- Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the asset	Nature of Income	Income taxable and offered in this return			
									Amount	Schedule where offered	Item number of schedule	
(1)	(2)	2b	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)												
(ii)												
E Details of account(s) in which you have signing authority held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2022 and which has not been included in A to D above.												
SI No	Name of the Institution in which the account is held	Address of the Institution	Country Name and Code	ZIP Code	Name of the account holder	Account Number	Peak Balance/ Investment during the year (in rupees)	Whether income accrued is taxable in your hands?	If (7) is yes, Income accrued in the account	If (7) is yes, Income offered in this return		

										Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(3)	(3a)	(3b)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)													
(ii)													
F Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor													
Sl No	Country Name and code	ZIP Code	Name and address of the trust	Name and address of trustees	Name and address of Settlor	Name and address of Beneficiaries	Date since held	Whether income derived is taxable in your hands?	If (8) is yes, Income from the trust	If (8) is yes, Income offered in this return	Amount	Schedule where offered	Item number of schedule
(1)	(2)	(2a)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	
(i)													
(ii)													
G Details of any other income derived from any source outside India which is not included in,- (i) items A to F above and, (ii) income under the head business or profession													
Sl No	Country Name and code	ZIP Code	Name and address of the person from whom derived	Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return						
(1)	(2)	(2b)	(3)	(4)	(5)	(6)	Amount	Schedule where offered	Item number of schedule	(7)	(8)	(9)	
(i)													
(ii)													
NOTE ▶ Please refer to instructions for filling out this schedule. In case of an individual, not being an Indian citizen, who is in India on a business, employment or student visa, an asset acquired during any previous year in which he was non-resident is not mandatory to be reported in this schedule if no income is derived from that asset during the current previous year.													

Schedule 5A**Information regarding apportionment of income between spouses governed by Portuguese Civil Code**

Name of the spouse	
PAN/ Aadhaar No. of the spouse	

	Heads of Income	Receipts under the head	Amount apportioned in the hands of the spouse	Amount of TDS deducted on income at (ii)	TDS apportioned in the hands of spouse
	(i)	(ii)	(iii)	(iv)	(v)
1	House Property				
2	Capital gains				
3	Other sources				
4	Total				

Schedule AL		Assets and Liabilities at the end of the year (applicable in a case where total income exceeds Rs.50 lakh)			
DETAILS OF ASSETS AND LIABILITIES	A	Details of immovable assets			
	Sl. No.	Description	Address	Pin code	Amount (cost) in Rs.
	(1)	(2)	(3)	(4)	(5)
	(i)				
	(ii)				
	B	Details of movable assets			
	Sl. No.	Description	Amount (cost) in Rs.		
	(1)	(2)	(3)		
	(i)	Jewellery, bullion etc.			
	(ii)	Archaeological collections, drawings, painting, sculpture or any work of art			
	(iii)	Vehicles, yachts, boats and aircrafts			
	(iv)	Financial assets	Amount (cost) in Rs.		
		(a) Bank (including all deposits)			
		(b) Shares and securities			
		(c) Insurance policies			
	(d) Loans and advances given				
	(e) Cash in hand				
C	Liabilities in relation to Assets at (A + B)				
NOTE		Please refer to instructions for filling out this schedule.			

Schedule: Tax deferred on ESOP		Information related to Tax deferred - relatable to income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC						
DETAILS	Sl. No.	Assessment Year	Amount of Tax deferred brought forward from earlier AY	Has any of the following events occurred during the previous year relevant to current assessment year			Amount of tax payable in the current Assessment Year	Balance amount of tax deferred to be carried forward to the next Assessment years
				Such specified security or sweat equity shares were sold (i)Fully (ii)Partly (iii)Not sold Specify the date and amount of tax attributed to such sale out of Col 3 (Details to be provided as per utility)	Ceased to be the employee of the employer who allotted or transferred such specified security or sweat equity share? o Yes o No If yes , specify date	Forty-eight months have expired from the end of the relevant assessment year in which specified security or sweat equity shares referred to in the said *clause were allotted. If yes, specify date	(to be populated from col. (3) or (4) as the case maybe)	Col (3)-(7)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	1	2021-22	Sl. No. 8 of Schedule ESOP for last year					
2	2022-23	Sl. No. 8 of Schedule ESOP for last year				(To be enabled from AY 2026-27) (Payment to be made in FY 2025-26)		
3	2023-24							

PART-B

Part B – TI		Computation of total income	
TOTAL INCOME	1	Salaries (6 of Schedule S)	1
	2	Income from house property (4 of Schedule HP) (enter nil if loss)	2
	3	Capital gains	
	a	Short-term	
	i	Short-term chargeable @ 15% (9ii of item E of schedule CG)	ai
	ii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	a ii
	iii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	a iii
	iv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	a iv
	v	Total Short-term (ai + a ii + a iii + a iv) (enter nil if loss)	3av
	b	Long-term	
	i	Long-term chargeable @ 10% (9vi of item E of schedule CG)	bi
	ii	Long-term chargeable @ 20% (9vii of item E of schedule CG)	b ii
	iii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	b iii
	iv	Total Long-term (bi + b ii + b iii) (enter nil if loss)	3biv
	c	Sum of Short-term/Long-term capital gains (3av + 3biv) (enter nil if loss)	3c
	d	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)	3d
	e	Total capital gains (3c + 3d)	3e
	4	Income from other sources	
	a	Net income from other sources chargeable to tax at normal applicable rates (6 of Schedule OS) (enter nil if loss)	4a
	b	Income chargeable to tax at special rates (2 of Schedule OS)	4b
c	Income from the activity of owning and maintaining race horses (8e of Schedule OS) (enter nil if loss)	4c	
d	Total (4a + 4b + 4c) (enter nil if loss)	4d	
5	Total of head wise income (1+2+3e+4d)	5	
6	Losses of current year set off against 5 (total of 2xiii and 3xiii of Schedule CYLA)	6	
7	Balance after set off current year losses (5-6) (total of column 4 of Schedule CYLA+ 2 of Schedule OS)	7	
8	Brought forward losses set off against 7 (2xii of Schedule BFLA)	8	
9	Gross Total income (7-8) (3xiii of Schedule BFLA + 2 of Schedule OS)	9	
10	Income chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9	10	
11	Deductions under Chapter VI-A [v of Schedule VI A and limited to (9-10)]	11	
12	Total income (9 - 11)	12	
13	Income which is included in 12 and chargeable to tax at special rates (total of column (i) of schedule SI)	13	
14	Net agricultural income/ any other income for rate purpose (3 of Schedule EI)	14	
15	Aggregate income (12-13+14) [applicable if (12-13) exceeds maximum amount not chargeable to tax]	15	
16	Losses of current year to be carried forward (total of row xi of Schedule CFL)	16	
17	Deemed income under section 115JC (3 of Schedule AMT)	17	

Part B – TTI		Computation of tax liability on total income		
	1	a	Tax payable on deemed total income u/s 115JC (4 of Schedule AMT)	1a
		b	Surcharge on (a) (if applicable)	1b
		c	Health and Education Cess @ 4% on (1a + 1b) above	1c
		d	Total tax payable on deemed total income (1a + 1b + 1c)	1d

COMPUTATION OF TAX LIABILITY	2	Tax payable on total income						
	a	Tax at normal rates on 15 of Part B-TI		2a				
	b	Tax at special rates (total of col. (ii) of Schedule SI)		2b				
		10	Deductions under Chapter VI-A (o of Schedule VIA)					
		11	Total income					
		12	Net agricultural income/ any other income for rate purpo					
		13	'Aggregate income' (8+ 9)					
		14	Losses of current year to be carried forward (total of 2vii					
	c	Rebate on agricultural income [applicable if (12-13) of Part B-TI exceeds 2c maximum amount not chargeable to tax]		2c				
	d	Tax Payable on Total Income (2a + 2b - 2c)		2d				
	3	Rebate under section 87A		3				
	4	Tax payable after rebate (2d - 3)		4				
	5	Surcharge		Surcharge computed before marginal relief	Surcharge after marginal relief			
	i	@ 25% of 15(ii) of Schedule SI	5i		ia			
ii	@10% or 15%, as applicable (Refer instructions)	5ii		iaa				
iii	On [(4) – 15(ii) of Schedule SI – tax on incomes referred in 5(ii) above)]	5iii						
iv	Total ia + iia				5iv	5iii		
6	Health and Education Cess @ 4% on (4 + 5iv)		6					
7	Gross tax liability (4 + 5iv + 6)		7					
8	Gross tax payable (higher of 1d and 7) (8a+8b)		8					
8a	Tax on income without including income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC (Schedule Salary) (8-8b)		8a					
8b	Tax deferred - relatable to income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC		8b					
8c	Tax deferred from earlier years but payable during current AY (total of col 7 of schedule Tax deferred on ESOP		8c					
9	Credit u/s 115JD of tax paid in earlier years (applicable only if 7 is higher than 1d) (row 5 of Schedule AMTC)		9					
10	Tax payable after credit u/s 115JD (8a + 8c - 9)		10					
11	Tax relief							
a	Section 89(Please ensure to submit Form 10E)	11a						
b	Section 90/ 90A (2 of Schedule TR)	11b						
c	Section 91 (3 of Schedule TR)	11c						
d	Total (11a + 11b + 11c)				11d			
12	Net tax liability (10 – 11d) (enter zero if negative)		12					
13	Interest and fee payable							
a	Interest for default in furnishing the return (section 234A)	13a						
b	Interest for default in payment of advance tax (section 234B)	13b						
c	Interest for deferment of advance tax (section 234C)	13c						
d	Fee for default in furnishing return of income (section 234F)	13d						
e	Total Interest and Fee Payable (13a+13b+13c+13d)				13e			
14	Aggregate liability (12 + 13e)		14					

TAXES PAID	15	Taxes Paid				
	a	Advance Tax (from column 5 of 20A)	15a			
	b	TDS (total of column 5 of 20B and column 9 of 20C)	15b			
	c	TCS (total of column 7(i) of 20D)	15c			
	d	Self-Assessment Tax (from column 5 of 20A)	15d			
	e	Total Taxes Paid (15a + 15b + 15c + 15d)	15e			
	16	Amount payable (Enter if 14 is greater than 15e, else enter 0)				16
	17	Refund (If 15e is greater than 14) (Refund, if any, will be directly credited into the bank account)				17
BANK ACCOUNT	18	Do you have a bank account in India (Non- Residents claiming refund with no bank account in India may select No)				Select Yes or No
		Sl.	IFS Code of the Bank in case of Bank Accounts held in India	Name of the Bank	Account Number	Indicate the account in which you prefer to get your refund credited, if any (tick accounts <input checked="" type="checkbox"/> for refund)
		i				
		ii				
		<p>Note:</p> <p>1. Minimum one account should be selected for refund credit.</p> <p>2. In case of Refund, multiple accounts are selected for refund credit, then refund will be credited to one of the account decided by CPC after processing the return</p>				
		Rows can be added as required				
	ii.	b) Non- residents, who are claiming income-tax refund and not having bank account in India may, at their option, furnish the details of one foreign bank account:				
		Sl. No.	SWIFT Code	Name of the Bank	Country of Location	IBAN
		Rows can be added as required				
	19	Do you at any time during the previous year,				
		(i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or				<input type="checkbox"/> Yes <input type="checkbox"/> No
		(ii) have signing authority in any account located outside India; or				
		(iii) have income from any source outside India?				
		[applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]				

20	TAX PAYMENTS						
A	Details of payments of Advance Tax and Self-Assessment Tax						
ADVANCE/SELF ASSESSMENT TAX	Sl No	BSR Code	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)		
	(1)	(2)	(3)	(4)	(5)		
	i						
	ii						
	iii						
	iv						
	<p>NOTE ▶ Enter the totals of Advance tax and Self-Assessment tax in Sl No. 15a & 15d of Part B-TTI</p>						
B	Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]						
TDS ON SALARY	Sl No	Tax Deduction Account Number (TAN) of the Employer	Name of the Employer	Income chargeable under Salaries	Total tax deducted		
	(1)	(2)	(3)	(4)	(5)		
	I						

VERIFICATION

I, _____ son/ daughter of _____, solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and is in accordance with the provisions of the Income-tax Act, 1961.

I further declare that I am making return in my capacity as _____ and I am also competent to make this return and verify it. I am holding permanent account number _____ (if allotted) (*Please see instruction*) I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable in a case where return is furnished under section 92CD)

Date		Place		Sign here →
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If the return has been prepared by a Tax Return Preparer (TRP) give further details below:

Identification No. of TRP	Name of TRP	Counter Signature of TRP										
<table border="1" style="width: 100%; height: 20px;"> <tr> <td style="width: 10%;"></td> <td style="width: 10%;"></td> <td style="width: 10%;"></td> <td style="width: 10%;"></td> <td style="width: 10%;"></td> <td style="width: 10%;"></td> <td style="width: 10%;"></td> <td style="width: 10%;"></td> <td style="width: 10%;"></td> <td style="width: 10%;"></td> </tr> </table>												

If TRP is entitled for any reimbursement from the Government, amount thereof

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